

ITEM NO.302

COURT NO.8

SECTION X

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Civil) No(s).940/2017

BIKRAM CHATTERJI & ORS.

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(With appln.(s) for directions, permission to assess the portal facility, vacating stay, intervention/impleadment and modification/clarification)

WITH

W.P.(C) No.947/2017 (X)

(With appln.(s) for directions & modification/clarification)

W.P.(C) No.942/2017 (PIL-W)

(With appln.(s) for appropriate orders/directions, clarification, intervention/impleadment and appln. on behalf of R.13 seeking permission to pursue company appln.No.17 (P.B.) of 2018)

W.P.(C) No.971/2017 (X)

(With appln.(s) for directions)

W.P.(C)No.1041/2017 (X)

(With appln.(s) for directions, further directions and for permission to file addl. documents)

W.P.(C) No.1018/2017 (X)

(With appln.(s) for directions and impleadment/intervention)

W.P.(C) No.1116/2017 (X)

W.P.(C) No.1144/2017 (X)

(With appln.(s) for appropriate orders/directions)

W.P.(C) No.1156/2017 (X)

(With appln.(s) for clarification of order dated 12.2.2018)

W.P.(C) No.1206/2017 (X)

(With appln.(s) for directions)

W.P.(C) No.8/2018 (X)

W.P.(C) No.1242/2017 (X)

W.P.(C) No. 58/2018 (X)

W.P.(C) No.21/2018 (X)

W.P.(C) No.52/2018 (X)
(With appln.(s) for directions)

W.P.(C) No.56/2018 (X)

W.P.(C) No.91/2018 (X)
(With appln.(s) for impleadment)

W.P.(C) No.57/2018 (X)
(With appln.(s) for directions)

W.P.(C) No.74/2018 (X)

W.P.(C) No.134/2018 (X)
(With appln.(s) for permission to file addl. documents)

W.P.(C) No.131/2018 (X)
(With appln.(s) for stay/directions)

W.P.(C) No.160/2018 (X)
(With appln.(s) for permission to file subsequent events on record)

W.P.(C) No.164/2018 (X)

W.P.(C) No.182/2018 (X)
(With appln.(s) for directions)

W.P.(C) No.199/2018 (X)

W.P.(C) No.226/2018 (X)

W.P.(C) No.245/2018 (X)

W.P.(C) No.281/2018 (X)
(With appln.(s) for stay)

W.P.(C) No.306/2018 (X)

W.P.(C) No.246/2018 (X)

W.P.(C) No.298/2018 (X)

W.P.(C) No.267/2018 (X)

W.P.(C) No.288/2018 (X)
(With appln.(s) for impleadment and directions)

W.P.(C)No.460/2018 (X)

W.P.(C) No.353/2018 (X)
(With appln.(s) for stay)

W.P.(C) No.378/2018 (X)

W.P.(C)No.742/2018
W.P.(C) No.829/2018 (X)
W.P.(C) No.866/2018 (X)

Date : 21-08-2018 These matters were called on for hearing today.

CORAM :

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HON'BLE MR. JUSTICE UDAY UMESH LALIT

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 Ms. Shriya Maini, Adv.
 Ms. Sutapa Sarangi, Adv.

UPON hearing the counsel the Court made the following
 O R D E R

The various directions issued by this Court on the previous date have not been complied with. It was submitted by Mr. Gaurav Bhatia, learned counsel that for compliance of those directions, time remains upto 23rd of this month. Let the order be complied with by 25.8.2018. The requested information be furnished, including the details of the property held in the individual name of the Directors be also furnished by that date.

With respect to electricity dues, it is ordered that since substantial amount has been collected by Amrapali Group and since meters are prepaid, all the existing arrears before the month of August, 2018 shall be paid by the Amrapali Group before the due date. In case, the arrears are not deposited, the penal consequences of non-compliance of the order passed by this Court shall follow.

Let electricity connection be not disconnected without permission of this Court.

Let reply to the affidavit on behalf of Anil Kumar Sharma with respect to the sale of the property be also filed by 28.8.2018. List on 4.9.2018 as 1st item at 2.00 p.m.

(B. PARVATHI)
COURT MASTER

(JAGDISH CHANDER)
BRANCH OFFICER